

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **10.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. JYOTI KUMAR TRIPATHI, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : GB Engineering Enterprises Pvt Ltd

MAIN PETITION NUMBER : CP/64/IB/2018

(IA/MA) APPLICATION NUMBERS
IA(IBC)/135(CHE)2024

ORDER

Present: Ld. Counsel Shri. Arvind A S for the Applicant.

Ld. Counsel Shri. Sri Ganesh for the Respondent.

Reply / Counter filed vide SR. No 1752 dated 08.04.2024 wherein the shares have been stated to be dematerialized and details shared to the Liquidator.

Ld. Counsel for the Applicant states that Liquidator is trying to open a de-mat account and the matter be posted for hearing after two weeks from now.

It is observed that MA/621/2018 in this CP is being heard by Court 2. The Liquidator may share the details of it in the next date of hearing.

Connected matters are coming up for hearing on 29.04.2024.

List the matter for hearing along with the connected matters on **29.04.2024**.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(JYOTI KUMAR TRIPATHI)
MEMBER (JUDICIAL)